

BEFORE THE ADJUDICATING OFFICER

SECURITIES AND EXCHANGE BOARD OF INDIA

[CORRIGENDUM TO ADJUDICATION ORDER NO. AO/SG-VS/EAD/120-155/2018]

UNDER SECTION 15-I OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992 READ WITH RULE 5 OF SEBI (PROCEDURE FOR HOLDING INQUIRY AND IMPOSING PENALTIES BY ADJUDICATING OFFICER) RULES, 1995

In respect of 36 entities in the matter of M/s. Morepen Laboratories Ltd.

1. Adjudication Order bearing reference no. AO/SG-VS/EAD/120-155/2018 dated 23.03.2018 has been passed in respect of 36 entities in the matter of M/s. Morepen Laboratories Ltd.
2. In para 33 and 35 of the aforesaid Adjudication Order, the words "*of Regulations 10 and 11(1) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 1997*" shall be read as "*mentioned at para 27 of this order*".
3. Other contents of the order shall remain unchanged.

Place: Mumbai
Date: 26.03.2018

SURESH GUPTA
ADJUDICATING OFFICER